

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No.98 of 1996

Friday, this the 16th day of February, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR S P BISWAS, ADMINISTRATIVE MEMBER

D. Kaladharan, S/o Damodaran,  
Ex-Casual Labourer,  
Residing at Plavelil thekkethil,  
Kottakkakam, Chavara- 691 583. .. Applicant

By Advocate Mr R.Sreeraj for Advocate Mr M R Rajendran Nair.

Vs

- 1 The Sub Divisional Inspector of Post Offices,  
Karunagappally Sub Division,  
Karunagappally.
- 2 The Senior Superintendent of Post Offices,  
Kollam Division, Kollam.
- 3 The Chief Post Master General,  
Kerala Circle, Trivandrum.
- 4 Shri K Jayakumar,  
Extra Departmental Packer,  
Mukundapuram Sub Office.
- 5 Director General,  
Department of Posts, New Delhi.

By Advocate Mr Mary Help John David.J, Addl.CGSC.for R 1-3.

The application having been heard on 16th February 1996,  
the Tribunal on the same day delivered the following :

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

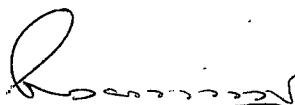
Applicant seeks a direction to consider his case  
for appointment as Extra Departmental Packer, Mukundapuram  
granting him preference on account of the casual service  
rendered by him.

2 The reply statement shows that the prayer of applicant has been granted, in the sense his candidature has been considered. Applicant was considered alongwith twelve other candidates. Based on the marks obtained by them in the S.S.L.C Examination they were ranked. 4th respondent with 368 marks stood first and applicant with 235 marks stood seventh. Naturally he was not selected.

3 There is a grievance that A-1 issued by the Director General with a view to help casual labourers in the Postal Department, does not really help them, as a casual labourer generally does not get an opportunity to serve the department for 240 days. Whether A-1 should be revised or not is a matter for respondent Director General to consider. Applicant may make a suitable representation before respondent Director General and with reference to that he will consider whether the eligibility criterion of 240 days in A-1 should be varied or not.

4 With the aforesaid directions, we dispose of the application. No costs.

Dated the 16th February, 1996.



S P BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A1: True copy of the letter No.17-141/88-EDC & Training dated 6.6.1988 issued by Director General of Posts.

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